

**AUDIT REPORT**  
**PART-3**  
**SCHEDULE-III**

<b>1. PART-A Computation of Net Turnover of Sales liable to tax:</b>				
<b>Sr. No.</b>	<b>Particulars</b>	<b>As per Return (Rs.)</b>	<b>As per Audit (Rs.)</b>	<b>Difference</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>
a)	Gross turnover of sales including, taxes as well as turnover of non sales transactions like value of Branch Transfer, Consignment Transfers, job work charges etc			
b)	<b>Less: -</b> Turn-Over of Sales (including taxes thereon) including inter-state Consignments and Branch Transfers Covered under Schedule I, II, IV or V			
c)	<b>Balance:- Turn-Over Considered under this Schedule (a-b)</b>			
d)	<b>Less:-</b> Value of Goods Return (inclusive of tax), including reduction of sales price on account of rate difference and discount.			
e)	<b>Balance: -</b> Turnover of sales including, taxes as well as turnover of non sales transactions like value of Branch Transfer, Consignment Transfers, job work charges etc [(c)-(d)]			
f)	<b>Less:-</b> Turnover of sales under composition scheme(s), other than Works Contracts under composition option ( <b>Computation of turnover of sales liable to tax to be shown in Part B</b> )			
g)	Turnover of sales (excluding taxes) relating to on-going works contracts ( <b>Computation of turnover of sales liable to tax to be shown in Part C</b> )			
h)	Turnover of sales (excluding taxes) relating to on-going leasing contracts ( <b>Computation of turnover of sales liable to tax to be shown in Part D</b> )			

i)	<b>Balance:-</b> Net turnover of sales including, taxes, as well as turnover of non sales transactions like Branch Transfers / Consignment Transfers and job works charges, etc [ (e) – (f+g+h)]			
j)	<b>Less:-</b> Net Tax amount (Tax included in sales shown in (a) above less Tax included in (b) and (d) above)			
k)	Less:-Value of Branch Transfers/ Consignment Transfers within the State if the tax is to be paid by the Agent.			
l)	Less:-Sales u/s 8 (1) i.e. Interstate Sales including Central Sales Tax, Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State (Schedule-VI)			
m)	Less:-Sales of taxable goods fully exempted u/s. 8 other than sales under section 8(1) and covered in Box 1(l)			
n)	Non-taxable Labour and other charges / expenses for Execution of Works Contract			
o)	Amount paid by way of price for sub-contract			
p)	Sales of tax-free goods specified in Schedule A			
q)	Less:- Labour/Job work charges			
r)	Other allowable reductions/deductions, if any (Please specify)			
s)	<b>Total:- Net Turnover of Sales Liable to tax</b> <b>[(i) - (j+k+l+m+n+o+p+q+r)]</b>			

## 2. PART-B Computation of Net Turnover of Sales liable to tax under Composition:

Sr. No.	Particulars	As per Return (Rs.)	As per Audit (Rs.)	Difference (Rs.)
1	2	3	4	5
A)	Turnover of sales (excluding taxes) under composition scheme(s) [Same as 1(f)]			
B)	<b>RETAILER</b>			
a)	Total Turnover of Sales			
b)	Less:-Turnover of sales of goods excluded from the Composition Scheme			
c)	Less:-Allowable deductions such as Goods Return etc.			
d)	Balance: Net turnover of sales liable to tax under composition option [ (a) – (b+c)]			
C)	<b>RESTAURANT , CLUB, CATERER ETC.</b>			
a)	Total turnover of sales			
D)	<b>BAKER</b>			
a)	Total turnover of sales			
E)	<b>SECOND HAND MOTOR VEHICLES DEALER</b>			
a)	Total turnover of sales			
b)	<b>Less:</b> Allowable reductions / deductions			
c)	<b>Balance:</b> Net turnover of sales liable to tax under composition option (a – b)			
F)	Total net turnover of sales liable to tax under composition option [2(B)(d)+2(C) (a)+2(D)(a)+2(E)(c )]			

## 3. PART-C

**Computation of net turnover of sales relating to on-going works contracts liable to tax under section 96(1)(g) the MVAT Act, 2002:**

	Particulars	Amount (Rs.)		
a)	Turnover of sales (excluding tax / composition) during the period [Same as Box 1(g)]			
b)	<b>Less:-Turnover of sales exempted from tax</b>			
c)	<b>Less:-Deductions u/s 6 of the 'Earlier Law'</b>			
d)	<b>Less:-Deductions u/s 6(A) of the 'Earlier Law'</b>			
e)	<b>Balance:</b> Net turnover of sales liable to tax / composition [(a)] –[ (b+c+d)]			

**4. PART-D .****Computation of net turnover of sales relating to on-going leasing contracts liable to tax under Section 96(1) (f) of the MVAT Act, 2002:**

	Particulars	Amount (Rs.)		
1	2	3	4	5
a)	Turnover of sales (excluding taxes) Relating to On-going Leasing Contract [same as Box 1(h)]			
b)	<b>Less:</b> Turnover of sales exempted from tax			
c)	Balance: Net turnover of sales liable to tax (a –b)			

**5) Computation of tax payable under the MVAT Act**

	Rate of Tax (%)	As per Returns		As per Audit		Difference in Tax Amount (Rs.)
		Turnover of Sales liable to tax (Rs.)	Tax Amount (Rs.)	Turnover of Sales liable to tax (Rs.)	Tax Amount (Rs.)	
a)	12.50					
b)	8.00					
c)	4.00					
d)						
e)						
<b>TOTAL</b>						
<b>5A)</b>	<b>Sales Tax collected in Excess of the Amount of Tax payable</b>			<b>As per Returns</b>	<b>As per Audit</b>	<b>Difference</b>

**6) Computation of Purchases Eligible for Set-off**

	Particulars	As per Returns (Rs.)	As per Audit (Rs.)	Difference (Rs.)
a)	Total Turn-Over of Purchases including taxes, value of Branch Transfers / consignment transfers received and Labour/ job work charges.			
b)	<b>Less:-</b> Turn-Over of Purchases Covered under Schedule I, II, IV or V			
c)	<b>Balance:- Turn-Over of Purchases Considered under this Schedule (a-b)</b>			
d)	<b>Less:-</b> Value of Goods Return (inclusive of tax), including reduction of purchase price on account of rate difference and discount.			

e)	<b>Less:-Imports (High seas purchases)</b>			
f)	<b>Less:-Imports (Direct imports)</b>			
g)	<b>Less:-Inter-State purchases</b>			
h)	<b>Less:-Inter-State Branch Transfers/ Consignment Transfers received</b>			
i)	<b>Less:-Within the State Branch Transfers / Consignment Transfers received where tax is to be paid by an Agent</b>			
j)	<b>Less:-Within the State purchases of taxable goods from un-registered dealers</b>			
k)	<b>Less:-Purchases of the taxable goods from registered dealers under MVAT Act, 2002 and which are not eligible for set-off</b>			
l)	<b>Less:-Within the State purchases of taxable goods which are fully exempted from tax u/s 8 but not covered under section 8(1)</b>			
m)	<b>Less:- Within the State purchases of tax-free goods specified in Schedule A</b>			
n)	<b>Less:-Other allowable deductions /reductions, if any. (Please Specify)</b>			
o)	<b>Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off (c) – (d+e+f+g+h+i+j+k+l+m+n)</b>			

7) Tax rate wise break-up of Purchases from registered dealers eligible for set-off as per Box 6(o) above						
Sr. No.	Rate of Tax (%)	As per Returns		As per Audit		Difference in Tax (Rs.)
		Net Turnover of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	Net Turnover of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	
a)	12.50					
b)	8.00					
c)	4.00					
d)						

e)						
<b>TOTAL</b>						
<b>8)</b>	<b>Computation of set-off claim.</b>					
Sr. No.	Particulars	As per Return		As per Audit		Difference in Tax Amount (Rs.)
		Purchase Value Rs.	Tax Amount	Purchase Value Rs.	Tax Amount	
a)	Within the State purchases of taxable goods from registered dealers eligible for set-off as per <b>Box 7 above</b>					
b)	Less: - Reduction in the amount of set off u/r 53 (1) of the corresponding purchase price of (Schedule C, D & E) the goods					
	Less: - Reduction in the amount of set off u/r 53 (2) of the of the corresponding purchase price of (Schedule B, C, D & E) the goods					
c)	Less: - Reduction in the amount of set off under any other Sub-rule of rule 53					
d)	<b>Amount of Set-off available (a) – (c+b)</b>					

<b>9) Computation of Tax Payable</b>				
<b>Sr. No.</b>	<b>Particulars</b>	<b>As per Return (Rs.)</b>	<b>As per Audit (Rs.)</b>	<b>Difference</b>
<b>9A)</b>	<b>Aggregate of credit available</b>			
a)	Set off available as per <b>Box 8 (d)</b>			
b)	Amount already paid ( <b>Details as Per ANNEXURE-A</b> )			
c)	Excess Credit if any, as per Schedule I, II, IV, or V to be adjusted against the liability as per this Schedule			
d)	Adjustment of ET paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/ Motor Vehicle Entry Tax Act, 1987			
e)	Amount Credited as per Refund adjustment order ( <b>Details as Per ANNEXURE-A</b> )			
f)	Works Contract TDS			
g)	Any other (Please Specify)			
h)	<b>Total Available Credit (a+b+c+d+e+f+g)</b>			
<b>B)</b>	<b>Sales tax payable and adjustment of CST / ET payable against available credit</b>			
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>
a)	Sales Tax Payable as per <b>Box 5</b>			
b)	Excess Credit as per this Schedule adjusted on account of M.VAT payable, if any, as per Schedule I, II, IV or V			
c)	Adjustment on account of CST payable as per Schedule VI for the period under Audit			
d)	Adjustment on account of ET payable under the Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/Motor Vehicle Entry Tax			

	Act, 1987			
e)	Amount of Sales Tax Collected in Excess of the amount of Sales Tax payable, if any (As per Box 5A)			
f)	Interest Payable under Section 30 (2)			
g)	<b>Total Amount.(a+b+c+d+e+f)</b>			
<b>9C)</b>	<b>Tax payable or Amount of Refund Available</b>			
a)	<b>Total Amount payable as per Box 9B(g)</b>			
b)	Aggregate of Credit Available as per <b>Box 9A(h)</b>			
c)	<b>Total Amount Payable (a-b)</b>			
d)	<b>Total Amount Refundable (b-a)</b>			